

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 249 OF 2018**

**Dated : 16<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited** ..... **Appellant(s)**  
**Vs.**  
**Punjab State Electricity Regulatory Commission** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Kumar Ganesan  
Mr. Utkarsh Singh  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) :

**ORDER**

Learned counsel for the Appellant seeks four weeks' time to file rejoinder. Four weeks' time is granted. Learned counsel for the Appellant may file rejoinder on or before 13.06.2019 with advance copy to the other side.

List the matter on **08.08.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*pk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**